

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

RA-296/2000 with
MA-2251/2000 in
OA-1677/99

(17)

New Delhi this the 21st day of September, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)

Shri Lal Singh,
S/o Sh. Mohinder Singh,
R/o F4/180, Sultanpuri,
New Delhi-41. Review Applicant

Versus

1. NCT of Delhi through
Secretary,
Dept. of Prevention of Food
Adultration, Govt. of Delhi,
A/20, Lawrence Road,
Industrial Area,
Delhi-36.
2. Joint Director,
Dept. of Prevention of
Food Adultration,
Govt. of Delhi,
A/20, Lawrence Road,
Industrial Area,
Delhi-36. Respondents

O R D E R (BY CIRCULATION)
Hon'ble Dr. A. Vedavalli, Member(J)

This Review Application is filed by the applicant in OA-1677/99 seeking review of the Tribunal's order dated 23.05.2000 in the above O.A. alongwith MA-2251/2000 seeking condonation of delay in filing the R.A.

2. On perusal of the above M.A. No. 2251/2000, I find that there is no valid and tenable ground for condoning the delay involved in filing the present R.A. MA-2251/2000 is, therefore, dismissed.



(18)

3. Even on the merits of R.A., it is well settled as per the law laid down by the Apex Court in a catena of cases including the decisions in K. Ajit Babu & Ors. Vs. U.O.I. & Ors. (JT 1997 (7) SC 24) and Ajit Kumar Rath Vs. State of Orissa & Ors. (AI SLJ 2000(2)SC 108) that an order of this Tribunal can be reviewed only on limited grounds as provided under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908. While so, the applicant in the present review application has failed to establish any error of law or fact apparent on the face of the record or any other ground as enumerated in the aforesaid provisions. In the guise of a review application, the applicant is only trying to reagitate the matter as if it is an appeal which is clearly impermissible under the law.

4. In view of the above, the Review Application is dismissed.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

/vv/